

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA No.2-10/2006 in CIVIL APPEAL NO. 1897 OF 1998

L VENKATESAN

Appellant (s)

VERSUS

STATE OF T N & ORS

Respondent(s)

(With appln(s) for clarification and impleading as party and exemption from filing original appeal

paper-books)

With I.A.No.1-9 in C.A.No.2078/2004

(for clarification and impleading as party and exemption from filing original paper-books)

Date: 13/10/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant(s)

Mr. M.A.Chinnasamy,Adv.

For Respondent(s)

Mr. V. Krishna Murthy,Adv.

& for applicant

Mr. Mukul Rohtagi,Sr.Adv.

Mr. Rakesh K. Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A.Nos.2-10 in C.A.No.1897 of 1998 and I.A.Nos.1-9 i  
n

C.A.No.2078 of 2004 are dismissed.

(PAWAN KUMAR)  
INGH)

(ANAND S

COURT MASTER

COURT MASTER

(signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.Nos. 2-10

IN

CIVIL APPEAL NO.1897 OF 1998

L.N. VENKATESAN  
.. APPELLANT

VERSUS

STATE OF TAMIL NADU & ORS.  
.. RESPONDENTS

WITH

I.A.NOS.1-9 IN C.A.NO.2078 OF 2004

O R D E R

I.A.Nos.2-10 in C.A.No.1897 of 1998 and I.A.Nos.1-9 in

C.A.No.2078 of 2004 are dismissed.

.....J.

( H.K. SEMA )

.....J.

( P.K. BALASUBRAMANYAN )

NEW DELHI,

OCTOBER 13, 2006.